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# \* IN THE HIGH COURT OF DELHI AT NEW DELHI + CS(COMM) 671/2022 & I.As. 15836-38/2022

LIVE LAW MEDIA PVT LTD ..... Plaintiff Through: Ms. Shwetasree Majumdar, Ms. Vrinda Bhandari, Ms. Archita Nigam, Mr. Prithvi Gulati, Ms. Natasha Maheshwari & Mr. Madhav Aggarwal, Advocates.

versus

M/S TIYA LAW LIBRARY & ORS. ..... Defendants Through: None. CORAM:

### JUSTICE PRATHIBA M. SINGH <u>O R D E R</u> % 26.09.2022

1. This hearing has been done through hybrid mode.

# I.A. 15838/2022 (for exemption)

2. This is an application seeking exemption from filing certified/cleared/typed or translated copies of documents. Exemption is allowed, subject to all just exceptions.

3. *I.A. 15838/2022* is disposed of.

# I.A. 15837/2022 (u/O 11 Rule 1(4))

4. This is an application filed on behalf of the Plaintiff seeking leave to file additional documents under the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (*hereinafter, 'Commercial Courts Act'*). The Plaintiff, if it wishes to file additional documents at a later stage, shall do so strictly as per the provisions of the Commercial Courts Act.

5. *I.A.15837/2022* is disposed of.

## CS(COMM) 671/2022

6. Let the Plaint be registered as a suit.

7. Issue summons to the Defendants through all modes upon filing of Process Fee.

8. The summons to the Defendants shall indicate that a written statement to the Plaint shall be positively filed within 30 days from date of receipt of summons. Along with the written statement, the Defendants shall also file an affidavit of admission/denial of the documents of the Plaintiff, without which the written statement shall not be taken on record.

9. Liberty is given to the Plaintiff to file a replication within 15 days of the receipt of the written statement(s). Along with the replication, if any, filed by the Plaintiff, an affidavit of admission/denial of documents of the Defendant, be filed by the Plaintiff, without which the replication shall not be taken on record. If any of the parties wish to seek inspection of any documents, the same shall be sought and given within the timelines.

10. List before the Joint Registrar for marking of exhibits on 16th November, 2022. It is made clear that any party unjustifiably denying documents would be liable to be burdened with costs.

11. List before Court on 15th December, 2022.

## I.A. 15836/2022 (u/O XXXIX Rules 1 & 2 CPC)

12. The present suit concerns the mark `LIVE LAW'. The Plaintiff seeks permanent and mandatory injunction restraining infringement of the mark 'LIVE LAW', domain name, passing off, dilution, rendition of accounts, delivery up, damages, etc. It is the case of the Plaintiff - Live Law Media Pvt. Ltd., who claims to be the proprietor of the mark 'Live Law', that the Defendant No.1 - M/s. Tiya Law Library and Defendant No.2 - Mr. Sanjeev

Kumar registered website Sharma, advocate, have the an 'www.livelaw.info' and are also using various e-mail addresses, such as 'livelaw19@yahoo.com', 'livelaw31@rediffmail.com', and 'livelaw21@rediffmail.com'. The remaining Defendants i.e., Defendant Nos.3 to 10, are the ISPs who provide access to the said impugned websites. A representation of the competing marks used by Plaintiff and the Defendant No. 1, as set out in the Plaint, is depicted hereinbelow:

PLAINTIFF'S MARKS	DEFENDANTS IMPUGNED MARKS
LIVE LAW , Law ,	LIVE LAW/ LIVELAW.INFO

13. The Plaintiff owns and runs 'LIVE LAW / LIVE LAW.IN' which is an online legal news portal. The said portal covers significant legal developments in the Supreme Court, High Courts and other major courts and tribunals in India, as also, some foreign and international legal development. As set out in the Plaint, the Plaintiff also covers legal events; publicizes legal job opportunities; broadcasts real-time updates of court proceedings (both on Twitter and via its Websites/App); analyses landmark judgments, significant legal provisions, contemporary issues, and legal concepts; publishes columns and Op-eds; and, interviews famous legal personalities, under the mark/name 'LIVE LAW'. The Plaintiff claims user in respect of the mark 'LIVE LAW' since the year 2013. The Plaintiff obtained the registration of the domain name 'www.livelaw.in' on 8th March, 2013. The mark 'LIVE LAW' is also being used as part of the corporate name of the Plaintiff - Company which was incorporated on 13th May, 2013.

14. The Plaintiff has obtained registration of the mark 'LIVE LAW', vide Application No.3379144 dated 2nd October, 2016 in Class 45 in respect of *"legal service; security services for the physical protection of tangible property and individuals; personal and social security services rendered by others to meet the needs of individuals"*. The Plaintiff's registered mark 'LIVE LAW' is depicted hereinbelow:



The Plaintiff also operates a Hindi news portal, by the name '<u>www.hindi.livelaw.in</u>', and the same is depicted hereinbelow:



15. The Plaintiff avers that 'LIVE LAW.IN' is one of the leading legal news portals in the country and is accessed by lakhs of customers, including lawyers, judges, courts and other stakeholders in the legal community. It's presence is also visible on various social media platforms, such as Twitter, Facebook, Youtube, Instagram and Linkedin, under the following accounts / handles:

Social Media Platform	Social-media handle	Number of Followers to date
Twitter	@LiveLawIndia	5.5 lakh followers
Facebook	@livelawindia	3 lakh followers
YouTube	'LiveLaw'	2 lakh followers
Instagram	@livelaw.in	2.5 lakh followers
LinkedIn	LiveLaw	1.7 lakh followers

16. The Plaintiff avers that the Plaintiff's portal under the mark 'LIVE LAW' is, in fact, referred to and quoted in various judgments of the Courts across the country. Some examples of the same have also been placed on record. It is also submitted that the credibility and popularity of the Plaintiff is also established by the use of news reported by the Plaintiff under the mark 'LIVE LAW', by leading mainstream media outlets, such as BBC, L.A. Times, Al Jazeera, CNN, etc.

17. The Plaintiff's online portal under the mark 'LIVE LAW' is accessible in two ways. Firstly, as a free website for a limited period, and thereafter, by way of its subscription-based model, which offers unlimited and ad-free access to the Plaintiff's archives of news reports, judgment and order copies, daily briefings, access to weekly and monthly digests, special coverage on tax, IBC and arbitration and in-depth articles on current 24 legal and constitutional articles. The Plaintiff offers three paid subscription plans for 6 months, 1 year and 2 years respectively, which are widely popular, and currently, the Plaintiff is stated to have a subscriber base of over 26,000 subscribers. The Plaintiff also offers institutional subscription for various

courts, legal institutions, law firms, banks, etc. It is claimed that due to the large subscriber base and the sheer number of persons who follow the 'LIVE LAW' portal, the mark/name 'LIVE LAW' has acquired distinctiveness, and has garnered immense reputation and goodwill.

18. The grievance of the Plaintiff is that the Plaintiff's co-founder - Mr. P.V. Dinesh received an email on 2nd September, 2022 which was sent by the Defendant No.1. through the email address being 'livelaw19@yahoo.com', offering monthly, quarterly, half yearly and annually plans for the website 'www.livelaw.info.' In the said email, the Defendant No.1 was offering subscription plans of 'LIVELAW.INFO'. The said email was also marked to the employees of various law firms, as also, other members of the legal fraternity. A screenshot of the body of the said email has been placed on record, and is reproduced below:

PREMIUM JUDGEMENT BY LIVELAW.IN	FO				
LIVE LAW <livelaw19@yahoo.com></livelaw19@yahoo.com>	* 1 1				
	Fri 9/2/2023				
Respected Sir/Madam,					
We are Highly Skilled in providing Legal J across all d	udgement for various High Courts & Apex over India.				
OUR PLANS					
MONTHLY PLAN	Rs 1000/-				
MONTHLY PLAN QUARTERLY PLAN	Rs 1000/- Rs 1500/-				
QUARTERLY PLAN	Rs 1500/-				
QUARTERLY PLAN	Rs 1500/- Rs 2500/-				
QUARTERLY PLAN	Rs 1500/- Rs 2500/- Rs 4000/-				
QUARTERLY PLAN HALF-YEARLY PLAN	Rs 1500/- Rs 2500/- Rs 4000/-				
QUARTERLY PLAN	Rs 1500/- Rs 2500/- Rs 4000/-				

19. The screenshots of the website of the Defendant Nos.1 and 2 have also been placed on record, and the same are reproduced below:

Home About Pricing Contact (Signin) (Signup)

# Get Latest Legal Updates On Your Mobile

Get started (https://www.livelaw.info/register)

#### Why Choose Us

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We have developed a system facused on-client sense. We have adviced this by aligning our culture, structure and processes towards one goal - client satisfaction. As a result, we show to show the experience with our large legal community.

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20/09/2022, 12:14

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B.S. Rathore, Advocate, District Bar Association Karnal, Ex-Vic

20/09/3022, 12:14	Live Low - Legal Judgement Provider	217
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ABOUT US		
Livelaw.info is an emerging websit	e dedicated towards bringing the la	test updates to th
legal community and providing th	em what they need.	
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Privacy Policy (https://www.livelay	winfo/privacy)	
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20. It is submitted by ld. Counsel for the Plaintiff that the impugned website of the Defendants offers services which are identical to that provided by the Plaintiff i.e., legal news, including copies of judgments, etc. Thus, Defendant Nos.1 and 2 are using an identical mark/name in respect of an identical service.

21. Ld. Counsel for the Plaintiff has also pointed out to the website of the Defendant Nos.1 and 2 to show that the 'Contact Us' details show that the Defendant Nos. 1 and 2 are operating from a Chamber in Karnal i.e., Chamber No. 677, Lawyers Chamber Complex, Sector 12, Karnal with the

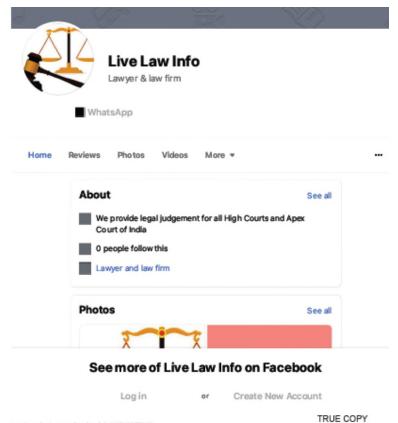
e-mail address '<u>admin@livelaw.info</u>'. It is clear that the Defendant No.2 is the allottee of the said chamber.

22. Heard ld. Counsel for the Plaintiff. A perusal of the record shows that the Plaintiff's mark 'LIVE LAW' is a registered trademark since the year 2016. The user claim of the Plaintiff is since the year 2013. The Plaintiff Company itself has been incorporated on 13th May, 2013. Various documents have been placed on record by the Plaintiff, including the traffic analytics report in respect of the Plaintiff's online portal 'www.livelaw.in'. A perusal of the said report shows that, between June, 2022 to August, 2022, the worldwide traffic for the Plaintiff's website is to the tune of 28.31 million, which clearly shows that the Plaintiff's online portal is extremely popular and used by various stakeholders in the legal community.

23. The various emails sent by the Defendant Nos.1 and 2, as also, the Defendants' website 'LIVELAW.INFO' shows that the Defendant Nos. 1 and 2 are portraying themselves to be the 'LEGAL JUDGMENT PROVIDER - PREMIUM SERVICE'. The Defendant Nos. 1 and 2 are also providing latest judgment search, bookmark judgments and also seek clients' feedback. The Defendant Nos.1 and 2 have also set up a Facebook page and a Twitter handle, as also, a WhatsApp account. The emails which have been forwarded by the Defendant Nos.1 and 2 on 2nd September, 2022, 11th September, 2022 and 16th September, 2022 to a large number of law firms, lawyers and other stakeholders in the legal fraternity, including some of the promoters of the Plaintiff Company, have also been placed on record. A perusal of the said emails show that the Defendant Nos.1 and 2 are offering an identical service with a subscription-based model.

24. It is, therefore, clear that the Defendant No.2 has started the portal i.e.,

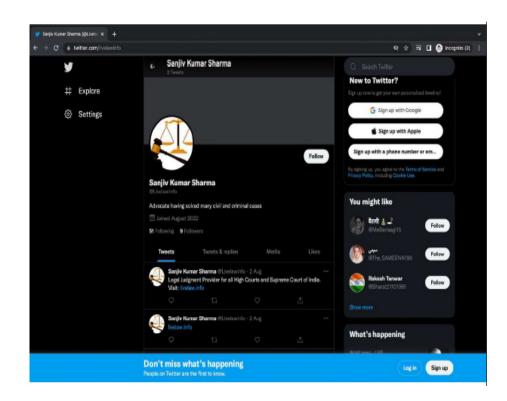
'LIVELAW.INFO' with the clear intention of encashing upon the goodwill and reputation of the Plaintiff's mark/name 'LIVE LAW'. The two names/marks are identical. Moreover, the 'Whois' details of the Defendant No.1 shows that the Defendant Nos.1 and 2 have also availed of privacy protect features and have tried to conceal their proper details. Thus, the only details that are available are those which are being portrayed on the website 'LIVELAW.INFO'. The Facebook page and the Twitter handle also shows that the Defendant No.2 is running the 'LIVELAW.INFO' portal. Screenshots of the same are set out below:



https://www.facebook.com/Live-Law-Info-100532252770905

20/09/2022, 01:08	Live Law Info - Homel Pacebook	181
facebo	ok	Log in
	Page transparency See all	
	Facebook is showing information to help you better understand the purpose of a Page. See actions taken by the people who manage and post content.	
	Page created - 6 August 2022	
	Privacy - Terms - Advertising - Ad choices - Cookies - More - Meta @ 2022	
	Live Law info updated their profile picture.	
	We provide legal judgement for all High Courts and Apex Court of India.	
	Like Comment Share	

See more of Live Law Info on Facebook



The above screenshots, *prima facie*, establish that the Defendant No.2 is operating the 'www.livelaw.info' platform as there is clear connection which is seen due to the use of the chamber number, the Facebook page, etc. 25. Considering the use of an identical mark/name in respect of identical services being offered by the Defendant Nos.1 and 2, as also, the subscriber base and immense goodwill of the Plaintiff, this Court is of the opinion that the use of the mark 'LIVELAW.INFO' and the domain name 'www.livelaw.info' would be violative of the Plaintiff's rights in the mark 'LIVE LAW'. Therefore, the Plaintiff has made a prima facie case for the grant of an interim injunction. The balance of convenience lies in favour of the Plaintiff and irreparable injury would be caused to the Plaintiff if an interim injunction is not granted against the Defendant Nos.1 and 2.

26. Accordingly, till the next date of hearing, the Defendant Nos.1 and 2, and all others acting for or on behalf of the Defendant Nos.1 and 2, shall stand restrained from using the mark/name 'LIVE LAW', including as part of the domain name 'www.livelaw.info' and email addresses i.e., 'livelaw19@yahoo.com', 'livelaw31@rediffmail.com', 'admin@livelaw.info, and 'livelaw21@rediffmail.com', or any other email

addresses or domain names, consisting of the mark/name 'LIVE LAW', or any other mark/name deceptively/confusingly similar to the Plaintiff's mark 'LIVE LAW'. This shall, however, not be deemed to be conferring any exclusive rights on the use of the terms 'LIVE' or 'LAW' disjunctively. The exclusivity of the use of the mark/name 'LIVE LAW' by the Plaintiff would extend only to the use of the words 'LIVE' and 'LAW' as a combination or in conjunction in the same order.

27. Defendant Nos.3 to 10 - ISPs are directed to block access to the website of the Defendant Nos.1 and 2, being 'www.livelaw.info'. If any blocking orders are required from the governmental authorities, the Plaintiff is permitted to approach them for giving effect to this order. The Plaintiff may further communicate the present order, along with requisite details, to the concerned Domain Name Registrar - Godaddy.com, LLC, which shall ensure that the registered domain name of the Defendant Nos.1 and 2, being 'www.livelaw.info' is blocked/suspended, and *status quo* is maintained as to the ownership of the said domain name, within 48 hours.

28. It is made clear that the contracts entered into between the Plaintiff and various High Courts shall be removed from the 'Plaintiff's Documents' and placed in the Court record in a sealed cover. Upon the Defendant Nos.1 and 2 entering appearance, the Court would pass appropriate orders in respect of the said documents, which are at pages 157 to 161.

29. Compliance of Order XXXIX Rule 3 CPC be done within one week. The aforementioned sealed cover documents shall not be sent with the compliance or with the service of the summons.

30. List before the Court on 15<sup>th</sup> December, 2022.

# PRATHIBA M. SINGH, J.

# **SEPTEMBER 26, 2022**

Rahul/AD